contained in their 42nd Report on 'Review of the functioning of National Institutes established for different types of disabilities'.

## MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Now, Matters raised with permission. Shri Khiru Mahto — Demand to reschedule Rajdhani Express running between New Delhi to Ranchi.

## Demand to reschedule Rajdhani Express running between New Delhi to Ranchi

श्री खीरू महतो (बिहार): महोदय, मैं आपके संज्ञान में देते हुए, माननीय रेल मंत्री जी से आपके माध्यम से निवेदन करता हूँ कि राँची राजधानी एक्सप्रेस, जो राँची से चलकर नयी दिल्ली आती है और नयी दिल्ली से राँची जाती है, उसमें जनसुविधा को ध्यान में रखते हुए इसके समय को घटाया जाए। यह जो 5 बजे खुलती है, उसको 3 बजे किया जाए, ताकि वह समय पर, 9.00-9.30 बजे नयी दिल्ली पहुँच सके।

## (उपसभापति महोदय पीठासीन हुए।)

अभी यह 11.00, 11.30 या 12.00 बजे तक पहुँचती है। मैं आसन के माध्यम से माननीय रेल मंत्री जी से निवेदन करता हूँ कि वे इसको सुधारें एवं इसका समय चेंज करें।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal), Dr. Amar Patnaik (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu) and Dr. V. Sivadasan (Kerala).

माननीय श्री राजीव शुक्ला जी - Concern over poor status of undertrials.

## Poor state of under-trials

SHRI RAJEEV SHUKLA (Chhattisgarh): Sir, I rise to bring to the attention of this august House the alarming state of undertrials in India and the imperative need for judicial reforms in the light of the 78<sup>th</sup> Report of the Law Commission and data from the National Crime Report Bureau. Over the past decade, the undertrial population